

BEFORE THE SECURITIES APPELLATE TRIBUNAL
MUMBAI

Date : 02.09.2022

**IRDAI Misc. Application No. 13 of 2022
(Restoration Application)**

And

**IRDAI Misc. Application No. 14 of 2022
(Urgency Application)**

In

IRDAI Appeal No. 11 of 2020

ATS Share Brokers Pvt. Ltd.

..... Appellant

Versus

Insurance Regulatory & Development
Authority of India

... Respondent

Mr. Ankur Kumar, Advocate i/b Ankur Kumar Associates for the
Appellant.

Mr. Shrinivas Bhave, Advocate i/b Bhave & Co. for the Respondent.

ORDER :

1. Grounds urged for restoration of the appeal are not made in the application. Let the supplementary affidavit be filed explaining the reason as to why the appellant could not appear on the date fixed when the appeal was dismissed for want of prosecution.

2. Let the supplementary affidavit be filed within two weeks from today. List on September 16, 2022.

3. This order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Certified copy of this order is also available from the Registry on payment of usual charges.

Justice Tarun Agarwala
Presiding Officer

Justice M. T. Joshi
Judicial Member

Ms. Meera Swarup
Technical Member

02.09.2022
PTM